



KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
TENTH SESSION

**THE KARNATAKA MUNICIPALITIES AND CERTAIN OTHER LAW (SECOND
AMENDMENT) BILL, 2021**
(LA Bill No. 31 of 2021)

A Bill further to amend the Karnataka Municipalities Act, 1964 and the Karnataka Municipal Corporations Act, 1976.

Whereas it is expedient further to amend the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964) and the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy second year of the Republic of India as follows:-

1. Short title and commencement.-(1) This Act may be called the Karnataka Municipalities and certain other Law (Second Amendment) Act, 2021.

(2) It shall come into force at once.

2. Amendment of the Karnataka Act 22 of 1964.- In the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964),-

(1) in section 94, in sub section (1), in clause (b),-

(i) after the words "following taxes" the words "or fee" shall be inserted; and

(ii) in sub-clause (xiii) after the word "tax" the words "or fee" shall be inserted.

(2) in section 133, in sub-section (1) and (2) after the word "tax" the words "or fee" shall be inserted.

3. Amendment of the Karnataka Act 14 of 1977.- In the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977),-

(1) in section 103, in clause (b),-

(i) after the words "following taxes" the words "or fee" shall be inserted; and

(ii) in sub-clause (vi), after the word "tax" the words "or fee" shall be inserted.

(2) in section 134,-

(i) in the heading after the word "Tax" the word "or Fee" shall be inserted; and

(ii) in section after the word "tax" wherever it occurs, the words "or fee" shall be inserted.

(3) in section 135, in sub-section (1) and (2) after the word "tax" the words "or fee" shall be inserted; and

(4) in section 139, in the heading and in section after the word "tax" the words "or fee" shall be inserted.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed Legislative measure.

N. NAGARAJU (M.T.B)

Minister for Municipal Administration,
Small Scale Industries,
Public sector Industries

M.K. VISHALAKSHI

Secretary (I/c)
Karnataka Legislative Assembly